



QUANTUM GOLD SAVINGS FUND

SCHEME INFORMATION DOCUMENT

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QUANTUM GOLD SAVINGS FUND

(An open ended Fund of Fund Scheme)

Offer of Units of Rs.10 each for cash (subject to applicable load) during the New Fund Offer Period and Continuous offer of Units at NAV based prices

New Fund Offer Opens on: _____

New Fund Offer Closes on: _____

Scheme re-opens for Continuous Sale and Repurchase within 30 days of NFO closure

Name of Mutual Fund:

Quantum Mutual Fund

Name of Asset Management Company:

Quantum Asset Management Company Private Limited

Name of Trustee Company:

Quantum Trustee Company Private Limited

Addresses, Website of the entities:

Registered Office : 505, 5th Floor, Regent Chambers, Nariman Point, Mumbai – 400 021

Website : www.QuantumAMC.com / www.QuantumMF.Com

Tel No. : 022-61447800; Fax No.: 022-22854318; Toll Free No.: 1-800-22-3863

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, as amended till date, and filed with SEBI, along with a due diligence certificate from the AMC. The Units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Quantum Mutual Fund, Tax and Legal issues and general information on www.QuantumAMC.com / www.QuantumMF.com

<p>SAI is incorporated by reference and is legally a part of the Scheme Information Document. For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website, www.QuantumAMC.com / www.QuantumMF.com</p>
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The Scheme Information Document (SID) should be read in conjunction with the SAI and not in isolation. This Scheme Information Document is dated _____, 2010.

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HIGHLIGHTS/SUMMARY OF THE SCHEME

Investment objective	<p>The investment objective of the scheme is to provide capital appreciation by predominantly investing in units of Quantum Gold Fund – Exchange Traded Fund (QGF)</p> <p>The performance of Scheme may differ from that of Quantum Gold Fund and the domestic prices of gold due to expenses and certain other factors. There can be no assurance or guarantee that the investment objective of the Scheme will be achieved.</p>
Liquidity	<p>The Scheme offers purchases and redemptions of units on all business days on an ongoing basis at NAV based prices.</p>
Benchmark	<p>The Scheme's performance will be benchmarked against domestic price of gold.</p>
Transparency/NAV Disclosure	<p>NAV shall be declared and announced on all business days by 10.00 a.m. of the next business day. NAV declared will also be uploaded on the AMFI's website www. amfiindia.com and the Fund's website www.QuantumAMC. Com / www.QuantumMF.com by 10.00 a.m. the next business day and will also be released in two newspapers for publication with one day lag with an asterisk explaining that the NAVs are with one day/or the actual time lag .</p> <p>Investors may obtain NAV information on any Working Day by calling the office of the AMC or any of the Investor Service Centers.</p>
Load Structure	<p>Entry Load : NIL</p> <p>Exit Load : 1.5 % if exit before 1 year from the date of allotment</p>
Option / Plan	<p>The Scheme offers only one option - Growth Option</p>
Minimum Application Amount – Non SIP	<p>Rs. 500 /- and multiples of Re. 1/- thereafter</p>
Minimum Additional Investments – Non SIP	<p>Rs. 100/- and multiples of Re.1/- thereafter</p>
Minimum Redemption Amount	<p>Rs. 500/- or account balance whichever is less.</p>

Systematic Investment Plan (SIP)	(i) Daily SIP Rs. 100 /- and multiples of Rs. 100/- thereafter for minimum investment period of 6 months. (ii) Monthly SIP Rs.500- and multiples of Re. 1- thereafter subject to a minimum of 6 SIP installments of Rs. 500/- each
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I. INTRODUCTION

A. RISK FACTORS

Standard Risk Factors

- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
- As the price / value / interest rates of the securities in which the scheme invests fluctuate, the value of your investment in the scheme may go up or down. The value of investments may be affected, inter-alia, by changes in the market, interest rates, changes in credit rating, trading volumes, settlement periods and transfer procedures; the NAV is also exposed to Price/Interest-Rate Risk and Credit Risk and may be affected inter-alia, by government policy, volatility and liquidity in the money markets and pressure on the exchange rate of the rupee.
- Past performance of the Sponsor/AMC/Mutual Fund does not guarantee future performance of the scheme.
- Quantum Gold Savings Fund is the name of the Scheme. The name of the Scheme does not in any manner indicate either the quality of the scheme or its future prospects and the returns. Investors are therefore urged to study the terms of offer carefully and consult their Investment Advisor before they invest in the Scheme.
- The sponsor is not responsible or liable for any loss or shortfall resulting from the operation of the scheme beyond the initial contribution of Rs 1,00,000 made by it towards setting up the Fund.
- The present scheme is not a guaranteed or an assured return scheme.

Scheme Specific Risk Factors

- The Scheme will invest predominantly in the units of Quantum Gold Fund (QGF), a mutual fund scheme in the form of Exchange Traded Fund. The Scheme's performance may depend upon the performance of QGF. Any change in the investment policy or the fundamental attributes of QGF could affect the performance of the Scheme. All risks associated with underlying scheme, including performance of their underlying physical gold, asset class risk, passive investment risk, indirect taxation risk, etc., will therefore be applicable in this Scheme. Investors who intend to invest in the Scheme are required to and deemed to have understood the risk factors of the underlying scheme.
- The Scheme's NAV will react to the gold price movements and movements in the NAV of Quantum Gold Fund. The factor that may affect the price of gold, among other things include demand and supply for gold in India and in the global market, Indian and foreign exchange rates, inflation trends, trading in gold as commodity, legal restriction on movement / trade of gold that may be imposed by RBI, Government of India or countries that supply or purchase gold to / from India, trends and restrictions on export / import of gold in and out of India, etc.
- The portfolio disclosure of the scheme will be limited to providing the particulars of the Quantum Gold Fund where the scheme has invested and will not include the investments made by Quantum Gold Fund. However, as the scheme proposes to invest only in underlying scheme, the underlying assets will by and large be physical gold.

- The investors of the scheme will bear dual loads i.e. those of the scheme and those of Quantum Gold Fund. Hence, the investor under the scheme may receive lower pre-tax returns than what they could have received if they had invested directly in underlying scheme in the same proportions.
- Although the units of Quantum Gold Fund are listed on the stock exchange, there can be no assurance that an active secondary market for Quantum Gold Fund will develop or be maintained.
- Trading in units of Quantum Gold Fund on the stock exchanges may be halted because of market conditions or for reasons that in view of stock exchange authorities or SEBI, trading in the units of Quantum Gold Fund is not advisable. In addition, trading of units of Quantum Gold Fund is subject to trading halts caused by extraordinary market volatility and pursuant to circuit filter rules of the stock exchanges and SEBI. There can be no assurance that the requirements of stock exchanges necessary to maintain the listing of the units of Quantum Gold Fund will continue to be met or will remain unchanged.
- The units of Quantum Gold Fund may trade above or below their NAV. The NAV of Quantum Gold Fund will fluctuate with changes in the market value of its holdings. The trading prices of the units of Quantum Gold Fund will fluctuate in accordance with changes in its NAV as well as market supply and demand for the units of Quantum Gold Fund. However, given that units of Quantum Gold Fund can be created and redeemed in Creation Units Size directly with Fund, it is expected that large discounts or premiums to the NAV of Quantum Gold Fund will not sustain due to arbitrage opportunity available.
- Any changes in trading regulations by the stock exchanges or SEBI may affect the ability of market maker to arbitrage resulting into wider premium /discount to NAV of Quantum Gold Fund.

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

The Scheme/Plan shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme/Plan(s). However, if such limit is breached during the NFO of the Scheme, the Fund will endeavor to ensure that within a period of three months or the end of the succeeding calendar quarter from the close of the NFO of the Scheme, whichever is earlier, the Scheme complies with these two conditions. In case the Scheme / Plan(s) does not have a minimum of 20 investors in the stipulated period, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme / Plan(s) shall be wound up and the units would be redeemed at applicable NAV. The two conditions mentioned above shall also be complied within each subsequent calendar quarter thereafter, on an average basis, as specified by SEBI. If there is a breach of the 25% limit by any investor over the quarter, a rebalancing period of one month would be allowed and thereafter the investor who is in breach of the rule shall be given 15 days notice to redeem his exposure over the 25 % limit. Failure on the part of the said investor to redeem his exposure over the 25 % limit within the aforesaid 15 days would lead to automatic redemption by the Mutual Fund on the applicable Net Asset Value on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

C. SPECIAL CONSIDERATIONS

Mutual funds being vehicles of securities investments are subject to market and other risks and there can be no guarantee against loss resulting from investing in the Scheme. The various factors which impact the value of the Schemes' investments include, but are not limited to, fluctuations in the capital markets, fluctuations in interest rates, prevailing political and economic environment, changes in government policy, factors specific to the issuer of the securities, tax laws, liquidity of the underlying instruments, settlement periods, trading volumes, etc.

The past performance of the Sponsors and their affiliates/associates is not indicative of the future performance of the Scheme. Investment decisions made by the AMC may not always be profitable.

From time to time and subject to the Regulations, the Sponsors, the mutual funds and investment companies managed by them, their affiliates, their associate companies, subsidiaries of the Sponsors and the AMC may invest either directly or indirectly in the Scheme. The funds managed by these affiliates, associates, the sponsors, subsidiaries of the Sponsors and/or the AMC may acquire a substantial portion of the Scheme's Units and collectively constitute a major Investor in the Scheme. Accordingly, Repurchase/Redemption of Units held by such funds, affiliates/associates and Sponsors may have an adverse impact on the Units of the Scheme because the timing of such Repurchase/Redemption may impact the ability of the other Unitholders to redeem their Units.

Given that the liquidity of the investments made by the Scheme could, at times, be restricted by trading volumes and settlement periods, the time taken by the Mutual Fund for Repurchase/Redemption of Units may be significant in the event of an inordinately large number of Repurchase/Redemption requests or a restructuring of the Scheme. In view of the above, the Trustee has the right, in its sole discretion, to limit Repurchase/Redemptions (including suspending Repurchases/Redemptions) under certain circumstances.

In case the Scheme undertakes stock lending under the SEBI Regulations, the Scheme may, at times, be exposed to counter party risk.

The Trustee, AMC, Mutual Fund, their directors or their employees shall not be liable for any of the tax consequences that may arise, in the event that the Scheme is wound up for the reasons and in the manner provided for in the SAI.

Repurchase/Redemption by the Unitholder due to change in the fundamental attributes of the Scheme or due to any other reasons may entail tax consequences. The Trustee, AMC, Mutual Fund, their directors or their employees shall not be liable for any such tax consequences that may arise.

The tax benefits described in this SID are as available as on the date of issue of this SID under the present taxation laws and are available subject to relevant conditions. The information given is included only for general purpose and is based on advise received by the AMC regarding the law and practice currently in force in India and the Unitholders should be aware that the relevant fiscal rules or their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of an investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Unitholder is advised to consult his/her/their own professional tax advisor.

Unitholders in the Scheme are not being offered any guaranteed/assured returns and Investors are advised to consult their Legal/Tax and other Professional Advisors in regard to tax/legal implications relating to their investments in the Scheme and before making decision to invest in or Repurchase the Units.

Neither this SID nor the Units have been registered in any jurisdiction.

This SID is meant for circulation only in India and therefore has not been registered in any other jurisdiction. The distribution of this SID in certain jurisdictions may be restricted or totally prohibited due to registration requirements and accordingly, persons who come into possession of this SID are required to inform themselves about such regulations/restrictions and to observe any such restrictions and/or compliance requirements.

The information herein is not for distribution and does not constitute an offer to buy or sell or the solicitation of any offer to buy or sell any securities or financial instruments in the United States of America ("US") and Canada to or for the benefit of United States persons (being persons resident in the US, corporations, partnerships or other entities created or organised in or under the laws of the US or any person falling within the definition of the term "US Person" under Regulations promulgated under the US Securities Act of 1933, as amended) and Canadian persons

No person has been authorised to issue any advertisement or to give any information or to make any representations other than that contained in this SID. Circulars in connection with this offering not authorised by the Mutual Fund and any information or representations not contained herein must not be relied upon as having been authorised by the Mutual Fund.

Investors should study this SID carefully in its entirety and should not construe the contents hereof as advice relating to legal, taxation, investment or any other matters. Investors are advised to consult their legal, tax, investment and other professional advisors to determine possible legal, tax, financial or other considerations of subscribing to or repurchasing Units, before making a decision to invest/Repurchase Units.

The Mutual Fund may disclose details of the Unitholder's account and transactions thereunder to the Bankers, as may be necessary for the purpose of effecting payments to the Investor.

D. DEFINITIONS

In this Scheme Information Document, the following words and expressions shall have the meaning specified herein, unless the context otherwise requires:

<p>“AMC” or “Asset Management Company” or “Investment Manager”</p>	<p>Quantum Asset Management Company Private Limited, incorporated under the provisions of the Companies Act, 1956 and approved by the Securities and Exchange Board of India to act as the Asset Management Company for the Scheme(s) of Quantum Mutual Fund</p>
<p>“Applicable NAV”</p>	<p>Applicable NAV shall, in respect of valid applications received up to 3 p.m. on a business day be the same day’s closing NAV and in respect of valid applications received after 3 p.m. be the closing NAV of the next business day.</p>
<p>“Business Day”</p>	<p>A day other than:</p> <ul style="list-style-type: none"> (i) Saturday and Sunday; or (ii) A day on which the banks in Mumbai and / RBI are closed for business /clearing; or (iii) A day on which the Stock Exchange, Mumbai and / or National Stock Exchange are closed; or (iv) A day, which is a public and/or bank holiday at a Investor Service Centre where the application is received; or (v)A day on which Sale and Repurchase of Units is suspended by the AMC; or (vi)A day on which normal business cannot be transacted due to storms, floods, bandhs, strikes or such other events as the AMC may specify from time to time. <p>The AMC reserves the right to declare any day as a Business Day or otherwise at any or all Investor Service Centers.</p>
<p>“Business Hours”</p>	<p>Presently 9.30 a.m. to 6.00 p.m. on any Business Day or such other time as may be decided by the Asset Management Company from time to time and the same may be different for different ISCs.</p>
<p>“Custodian”</p>	<p>A person who has been granted a certificate of registration to carry on the business of custodian of securities under the Securities and Exchange Board of India (Custodian of Securities) Regulations 1996, which for the time being is Deutsche Bank AG, Mumbai</p>

“Depository”	A body corporate as defined in the Depositories Act, 1996 and includes National Securities Depository Limited (NSDL) and Central Depository Systems Limited (CDSL)
“Depository Participant”	A person registered as such under Sub-section (1A) of Section 12 of the Securities and Exchange Board of India Act, 1992.
“Dividend”	Income distributed under the Scheme on the Units.
“Entry Load” or “Sales Load”	Load on Sale / Switch in of Units.
“Exit Load” or “Repurchase Load” or “Redemption Load”	Load on Repurchase / Redemption / Switch out of Units.
“Exchange Traded Fund” or “ETF”	A scheme whose units are listed on an exchange and can be bought / sold at prices, which may be close to the NAV of such scheme.
“Fund of Fund Scheme”	A mutual fund scheme that invest primarily in other schemes of the same mutual fund or other mutual funds.
“FII”	Foreign Institutional Investor, registered with SEBI under the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995, as amended from time to time.
“Quantum Gold Fund” or “QGF”	Quantum Gold Fund a scheme of Quantum Mutual Fund which is in the form of Exchange Traded Fund, at present listed on NSE.
“Investment Management Agreement”	The Investment Management Agreement dated 7th October, 2005 entered into between Quantum Trustee Company Private Limited and Quantum Asset Management Company Private Limited, as amended from time to time.
“Investor Service Centres” or “ISCs” or “Official Points of Acceptance” of transactions	Office of Quantum Asset Management Company Private Ltd. or Designated branches of Karvy Computershare Pvt. Ltd. (Karvy) and such other centres / offices as may be designated by the AMC from time to time. All these locations are official points of acceptance of transactions and cut-off time as mentioned in the SID shall be reckoned at these official points.
“Load”	A charge that may be levied as a percentage of NAV at the time of entry into the scheme or at the time of exit from the scheme.
“Mutual Fund” or “the Fund”	Quantum Mutual Fund, a trust set up under the provisions of the Indian Trusts Act, 1882 and registered with SEBI under the Securities and Exchange Board of India (Mutual Funds) Regulations, vide Registration No. MF/051/05/02 dated December 2, 2005.

“Money Instruments”	Market	Commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity upto one year, call or notice money, certificate of deposit, usance bills, CBLO and any other like instruments as specified by the Reserve Bank of India from time to time
“New Fund Offer” or “NFO”		Offer for purchase of Units during the New Fund Offer Period.
“New Fund Offer Period”		The date on or the period during which the initial subscription of Units can be made.
“NAV”		Net Asset Value per Unit of the Scheme, calculated in the manner described in this SID or as may be prescribed by the SEBI Regulations from time to time.
“NRE Account”		Non-Resident External Account.
“NRI”		A Non-Resident Indian or a person of Indian origin residing outside India.
“NRSR Account”		Non-Resident Special Rupee Account.
“OCB”		Overseas Corporate Bodies, firms and societies which are held directly or indirectly but ultimately to the extent of at least 60% by NRIs and trusts in which at least 60% of the beneficial interest is held irrevocably by such persons
“Option” or “Plan”		Growth Option offered under the scheme shall include any prospective option(s) / Plan (s) issued by the scheme in accordance with SEBI Regulations.
“Open Ended Scheme” or “Scheme”		Scheme of a mutual fund, which offers Units for sale without specifying any duration for, Redemption / Repurchase.
“Registrar and Transfer Agent”		Karvy Computershare Private Limited (Karvy) registered under the SEBI (Registrars to an Issue and Share Transfer Agents Regulations 1993, currently acting as the registrar to the Scheme or any other registrar appointed by the AMC from time to time.
“Repurchase / Redemption”		Repurchase / Redemption of Units of the Scheme as permitted.
“Sale / Subscription”		Sale or allotment of Units to the Unitholder upon subscription by the investor / applicant under the Scheme.

“Scheme Information Document” or “SID”	This document issued by Quantum Mutual Fund, for inviting subscription to Units of Quantum Gold Savings Fund, as amended from time to time in compliance with the SEBI Regulations.
“Statement of Additional Information” or “SAI”	The Statement of Additional Information (SAI) contains details of the Mutual Fund, its constitution, and certain tax, legal and general information. It is incorporated by reference and is legally a part of the SID.
“Scheme” or “Quantum Gold Savings Fund” or “QGSF”	Quantum Gold Savings Fund (including, as the context permits, all the Plan(s) and Option(s) under any Plan under the Scheme).
“SEBI”	Securities and Exchange Board of India, established under the Securities and Exchange Board of India Act, 1992.
“SEBI Regulations” or “Regulations”	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended from time to time.
“Sponsors” or “Settlers”	Quantum Advisors Private Limited
“Switch” or “Lateral Shift”	Repurchase / Redemption of a unit in any Scheme (including the Plans/Options therein) of the Mutual Fund against purchase of a unit in another Scheme (including the plans/options therein) of the Mutual Fund, subject to the applicable load structure and the completion of lock-in period, if any, of the units of the Scheme(s) from where the units are being switched.
“Stock Exchanges”	the Bombay Stock Exchange or the National Stock Exchange
“Systematic Investment Plan” or “SIP”	A plan enabling investors to save and invest in the Scheme on monthly / daily basis by submitting post-dated cheques / payment instructions.
“Systematic Transfer Plan” or “STP”	A plan enabling investors to transfer a fixed amount at monthly/ quarterly intervals into other schemes of Quantum Mutual Fund.
“Systematic Withdrawal Plan” or “SWP”	A plan enabling investors to withdraw sums from their unit accounts in the Scheme at periodic intervals.
“Trustee”	Quantum Trustee Company Private Limited a company incorporated under the provisions of the Companies Act, 1956 and approved by SEBI to act as Trustee to the Schemes of Quantum Mutual Fund.
“Trust Deed”	The Trust Deed dated October 7, 2005 made by and between the Sponsor and Quantum Trustee Company Private Limited (“Trustee”), as amended from time to time, establishing an irrevocable trust, called Quantum Mutual Fund.

"Trust Fund"	Amounts settled/contributed by the Sponsors towards the corpus of the Quantum Mutual Fund and additions/ accretions thereto.
"Unit"	The interest of the Unitholder which consists of each Unit representing one undivided share in the assets of the Scheme.
"Unitholder" or "Investor" or "Client"	A person holding Units in the Scheme of the Quantum Mutual Fund offered under this Document.

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

A Due Diligence Certificate, duly signed by the Compliance Officer of Quantum Asset Management Company Private Limited, has been submitted to SEBI on _____, 2010 which reads as follows:

DUE DILIGENCE CERTIFICATE

It is confirmed that:

- i. The Scheme Information Document forwarded to SEBI is in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- ii. All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc. issued by the Government of India and any other competent authority in this behalf, have been duly complied with.
- iii. The disclosures made in the Scheme Information Document are true, fair and adequate to enable the Investors to make a well-informed decision regarding investments in the proposed Scheme.
- iv. According to the information given to us, Karvy Computershare Private Limited Registrar & transfer Agent and Custodian Deutsche Bank AG are registered with SEBI and their registration is valid as on date.

for **Quantum Asset Management Company Private Limited**

Place: Mumbai

Date: _____, 2010

Sd/-
Malay Vora
Company Secretary & Compliance Officer

II. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME

An Open ended Fund of Fund Scheme.

B. WHAT IS THE INVESTMENT OBJECTIVE OF THE SCHEME?

The investment objective of the scheme is to provide capital appreciation by predominantly investing in units of Quantum Gold Fund –Exchange Traded Fund.

The performance of Scheme may differ from that of Quantum Gold Fund and the domestic prices of gold due to expenses and certain other factors. There can be no assurance or guarantee that the investment objective of the Scheme will be achieved.

C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

The investment policies of the Scheme shall be as per SEBI (Mutual Funds) Regulations, 1996, and within the following guideline. The asset allocation under the Scheme, under normal circumstances, will be as follows:

Instruments	Indicative Allocation (% to net assets)	Risk Profile
Units of Quantum Gold Fund	90% to 100%*	Medium to High
Money Market instruments, Short-term Corporate debt securities, CBLO and units of Debt and Liquid Schemes of Mutual Funds	0% to 10%	Low

* As the scheme invests 90% to 100% of the net assets into the units of Quantum Gold Fund, the scheme will, by and large, be passively managed scheme.

It may be clearly understood that the percentages above are only indicative and not absolute.

The Scheme would invest in money market instruments, short-term corporate debt securities, CBLO and units of debt and liquid schemes of mutual funds, in order to meet the liquidity requirements of the Scheme.

The above asset allocation is only indicative and may change from time to time, keeping in view the market conditions and applicable rules and regulations.

D.WHERE WILL THE SCHEME INVEST?

Mode of Investment

The Scheme predominantly invests in units of Quantum Gold Fund. The scheme may also invest up to 10% in debt, money market instruments and units of Debt and Liquid Schemes of mutual funds.

- A.** Purchase of units of Quantum Gold Fund : The investments could be made either directly with the underlying fund or through the secondary market.
- B.** The securities in which the Investment Manager may invest under the Scheme will be through the primary as well as secondary markets, private placement, preferential/firm allotments, auctions/book building and such others. These securities may be those listed on the various stock exchanges recognized by SEBI or unlisted securities and the investment will be in conformity with the pertinent rules and regulations, internal restrictions applicable at the time of making the investment.
- C.** Pending deployments of funds of a scheme in securities in terms of investment objectives of the Scheme, the AMC can invest the funds of the scheme in short-term deposits of scheduled commercial banks in accordance with SEBI Guidelines.

The AMC uses a “passive” approach to try and achieve the scheme’s investment objective.

E. WHAT ARE THE INVESTMENT STRATEGIES?

Investment Strategy / Philosophy

The AMC uses ‘passive’ approach to try and achieve the Scheme’s investment objective. The Fund would predominantly invest in the units of Quantum Gold Fund. The AMC does not make any judgments about the investment merit of a Quantum Gold Fund nor will it attempt to apply any economic, financial or market analysis. Passive approach eliminates active management risks in regards to over / underperformance vis-à-vis the benchmark.

Change in Investment Pattern

Subject to SEBI Regulations, the asset allocation pattern indicated above may change from time to time keeping in view applicable regulations and political and economic factors. It must be clearly understood that the percentage stated above are only indicative and not absolute. These proportions may vary substantially depending upon the perception of the AMC, the intention being all the times to seek to protect the interest of the unit holders. Such changes in the investment pattern will be for short term and keeping in view the passive nature of the Scheme.

INVESTMENT PROCESS AND RECORDING OF DECISIONS

Investment Process

The Scheme will endeavor to track the domestic prices of gold by investing in units of Quantum Gold Fund (ETF).

The investments could be made either directly with the underlying fund or through the secondary market.

The AMC will analyse from time to time different ways of taking exposure to units of Quantum Gold Fund from the perspective of risk and return and decide the same in the best interest of investors.

RECORDING OF INVESTMENT DECISIONS

The Investment Decisions are made by the AMC's portfolio team. The Portfolio Team will comprise of the Fund Manager, who head the team, and the Associate Fund Manager as and when appointed by the AMC. The Investment decisions of the Scheme will be carried out by the designated Fund Manager.

The Chief Executive Officer is not involved in the investment decision making process.

Record of all investment decisions will be maintained with justifications for the same as required under the regulations.

In respect of investment in units of Quantum Gold Fund, record of each investment decision mentioning the number of units, average rate of purchase, total amount invested, date of purchase and date of settlement will be maintained.

It is the responsibility of the AMC to ensure that the investments are made as per the internal / Regulatory guidelines, Scheme's investment objective and in the best interest of the Unit holders of the Scheme.

All investment decisions shall be recorded in terms of SEBI Circular no MFD/CIR/6/73/2000 dated July 27, 2000 or as may be revised by SEBI from time to time.

PERFORMANCE MEASUREMENT AND REPORTING

The Investment Committee at its regular meeting shall review performance of the Scheme, compliance of the various investment restrictions and compliance with the investment objectives stipulated in the Scheme Information Document and all other applicable SEBI Regulations. The AMC and Trustees shall also review the performance of the scheme at their periodical Board Meetings. The performance would be compared with the performance of the Benchmark and with peer group in the industry.

The CEO/Fund Manager will make presentations to the Board of the AMC and the Trustees periodically, indicating the performance of the Scheme. The Scheme will benchmark its performance against domestic prices of gold. Among other things, the Board of AMC and Trustee will review the performance of the Scheme in comparison to the benchmark. The Trustees reserve the right to change the benchmark for evaluation of performance of the Scheme from time to time in conformity with the Investment objectives and appropriateness of the benchmark subject to SEBI Regulations, and other prevailing guidelines, if any.

The CEO/Fund Manager will bring to the notice of the AMC Board, specific factors if any, which are impacting the performance of the Scheme. The Board on consideration of all relevant factors may, if necessary, give appropriate directions to the AMC. Similarly, the performance of the Scheme will be submitted to the Trustees. The CEO/Fund Manager will explain to the Trustees, the details on the Schemes' performance vis-à-vis the benchmark returns. The Trustees and the AMC Board may also review the performance of the schemes in the light of performance of the mutual funds industry as published from time to time by independent research agencies and financial newspapers and journals and may take corrective action in case of unsatisfactory performance. The Scheme performance would also be measured on a risk adjusted basis against its peers.

PORTFOLIO TURNOVER

The scheme is an open-ended scheme. It is therefore expected that there would be a number of subscriptions and redemption on a daily basis that may require purchase and sale of the securities. Therefore, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio.

INVESTMENT BY AMC IN THE SCHEME

AMC may invest in the Scheme in the New Fund Offer Period or thereafter at any time during the continuous offer period subject to the SEBI Regulations & circulars issued by SEBI and to the extent permitted by its Board of Directors from time to time. As per the existing SEBI Regulations, the AMC will not charge investment management and advisory fee on the investment made by it in the Scheme.

F. FUNDAMENTAL ATTRIBUTES

Following are the Fundamental Attributes of the scheme, in terms of Regulation 18 (15A) of the SEBI (MF) Regulations:

(i) Type of a scheme

An Open Ended Fund of Fund Scheme

(ii) Investment Objective

a. Main Objective –

The investment objective of the scheme is to provide capital appreciation by predominantly investing in units of Quantum Gold Fund – Exchange Traded Fund.

The performance of Scheme may differ from that of Quantum Gold Fund and the domestic prices of gold due to expenses and certain other factors. There can be no assurance or guarantee that the investment objective of the Scheme will be achieved.

b. Investment pattern –

Units of Quantum Gold Fund / Money Market instruments/ Short-term Corporate debt securities / CBLO / units of Debt and Liquid Schemes of Mutual Funds. Portfolio break-up with minimum and maximum asset allocation is mentioned under paragraph ‘ Asset Allocation’.

(iii) Terms of Issue

Liquidity provisions such as listing, repurchase, redemption.
Aggregate fees and expenses charged to the scheme.

- a. The Scheme is open ended Fund of Fund scheme with Purchase and Redemption of Units on any Business Day. The Units are not proposed to be listed on any stock exchange. The procedure for repurchase/Redemption is as set out in the repurchase/Redemption of Units in Section III B of this SID.
- b. The aggregate fees and expenses charged to the Scheme are set out in Section IV, Paragraph B which is as permitted by the SEBI Regulations.
- c. The present Scheme is not a guaranteed or assured return scheme and hence no safety net or guarantee is provided.

In accordance with Regulation 18(15A) of the Regulations, the Trustees shall ensure that no change in the fundamental attributes of the Scheme and the plan(s) / Option (s) or the trust or fee and expenses payable or any other change which would modify the Scheme(s) and affect the interests of Unit Holders is carried out unless:

- A written communication about the proposed change is sent to each Unit Holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unit Holders are given an option for a period of 30 (thirty) days to exit at the prevailing NAV without any Exit Load.

G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE ?

The scheme's performance will be benchmarked against the price of physical gold in the domestic market. The Benchmark has been selected as the Scheme being Fund of Fund scheme predominantly investing in Quantum Gold Fund – Exchange Traded Fund investing in physical gold. Therefore, the aforesaid benchmark is most suited for comparing performance of the Scheme.

The Trustee reserves the right to change benchmark in future for measuring performance of the scheme in conformity with investment objective of the scheme subject to SEBI Regulations.

H. WHO MANAGES THE SCHEME?

Quantum Gold Savings Fund would be managed by Mr. Chirag Mehta.

Chirag Mehta, aged 28 years, is a MMS (Finance) and M.Com from Mumbai University and has more than 6 years of experience in financial services industry. Currently, He is designated as the Fund Manager – Commodities at Quantum Asset Management Company Private Limited. He joined the AMC in 2007 as Associate Fund Manager – Commodities and was elevated as the Fund Manager – Commodities in 2009. Prior to joining the AMC, he has worked as Assistant Analysts – Commodities with Quantum Advisors Private Limited. He has also undergone training in commodities at Kotak & Co Ltd and Federation of Indian Commodities Exchange as part of his internship.

Chirag Mehta is also the Fund Manager of Quantum Gold Fund.

I. WHAT ARE THE INVESTMENT RESTRICTIONS?

INVESTMENT RESTRICTIONS

The following investment limitations and other restrictions, inter-alia, as contained in the Trust Deed and the Regulations apply to the Scheme:

1. The funds of the Scheme shall be invested predominantly in units of QGF in accordance with the investment objective, except to the extent necessary to meet the liquidity requirements for repurchases or redemptions, as disclosed in this SID.
2. The Scheme shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of securities and in all cases of sale, deliver the securities and shall in no case put itself in a position whereby it has to make short sale or carry forward transaction or engage in badla finance.
3. No loans for any purpose can be advanced by the Scheme.
4. The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of Repurchase/ Redemption of Units or payment of interest and/or dividend to the Unitholders, provided that the Fund shall not borrow more than 20% of the net assets of the individual Scheme and the duration of the borrowing shall not exceed a period of 6 months or as may be permitted by the Regulation from time to time.
5. Pending deployment of funds of a Scheme in securities in terms of investment objectives of the Scheme, the AMC can invest the funds of the Scheme in short-term deposits of scheduled commercial banks. The investments in short term deposits of scheduled commercial banks will be reported to the trustees along with the reasons for the investment which, inter alia, would include comparison with the interest rates offered by other scheduled commercial banks. Further, the AMC will ensure that the reasons for such investments are recorded in the manner prescribed in SEBI Circular MFD/CIR/6/73/2000 dated July 27, 2000 and such investments in short term deposits are made in compliance of SEBI Circular SEBI/IMD/CIR No1/91171/07 dated April 16, 2007 and circular dated October 26, 2007 or such other guidelines that SEBI may issue from time to time.

6. The Scheme will comply with SEBI regulations and any other Regulations applicable to the investments of Mutual Funds from time to time. The Trustees may alter the above restrictions from time to time to the extent that changes in the Regulations may allow and/or as deemed fit in the general interest of the Unitholders.
7. The AMC may alter these above stated restrictions from time to time to the extent the SEBI Regulations, so as to permit the Scheme(s) to make its investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective. The Trustee may from time to time alter these restrictions in conformity with the SEBI Regulations. All investment restrictions shall be applicable at the time of making investment.
8. The Scheme shall not make any investment in a Fund of Funds Scheme.
9. The Scheme shall not invest in ADR/GDR, foreign securities, derivative instruments and securitized debt and shall not lend securities. However, underlying schemes may have ADR/GDR, foreign securities, derivative instruments and securitized debt in their investment strategies.

Modifications, if any, in the Investment Restrictions on account of amendments to the Regulations shall supersede/override the provisions of the Trust Deed.

J. HOW HAS THE SCHEME PERFORMED?

This is a new scheme and does not have any performance track record.

K. Introduction to Gold Funds

Since the beginning of civilization, gold has been associated with wealth, prestige and power. It is a highly sought-after precious metal which, for many centuries, has been used as money, a store of value and in jewellery.

Even today, after gold has been officially delinked from currencies, it has a huge role to play in the global economy. Gold is still widely considered to be an asset whose intrinsic value and purchasing power will not be widely subjected to the vagaries of inflation. So, during times of high inflation or depreciating currencies, people have turned to gold as a store of value. As the economic factors which influence the value of gold is often contrarian to their impact on other financial assets, gold is used as an effective asset-allocation and diversification tool.

It comes as no surprise that gold is much sought after in today's uncertain times given its time tested history of being an effective portfolio diversifier and a store of value.

L. Introduction to Gold Exchange Traded Fund(ETF)

Gold ETFs are investment vehicles that provide exposure to physical gold. The underlying asset for the ETF is physical gold. So, the value of the ETF unit depends on the underlying value of the gold. They offer investors a smart way of investing in the gold bullion without the necessity of actually physically holding gold and storing it. It is akin to buying gold in demat form. The ETFs are passively managed, resulting in lower expenses, which translates to better returns for the investors. As the ETFs are listed on a stock exchange, any investor can buy it like an equity share through the broker.

Gold ETFs are essentially passively managed mutual fund schemes which follow an “in kind” creation / redemption mechanism. This “in kind” mechanism means that units are created and redeemed for exchange of physical gold. In other words, large investors/institutions can purchase units of Gold ETF by depositing the underlying physical gold with the mutual fund/AMC. Also, large investor/institutions on redemption would receive the physical gold in exchange of units. This “in Kind” mechanism helps to track gold prices efficiently and limits the tracking error.

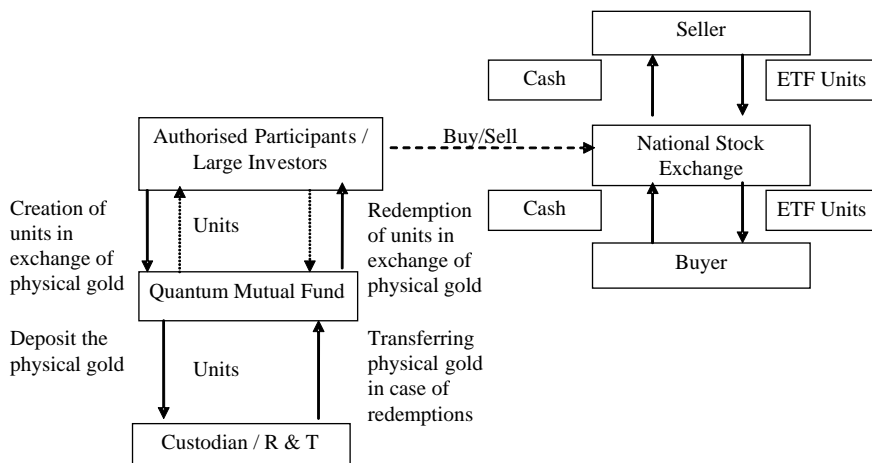
Long-term investors can diversify their portfolio at a low cost and be insulated from the impact of short-term trading activity. As the security is exchange traded, the fund does not incur extra transaction cost for buying/selling the underlying on account of frequent subscriptions and redemptions. Shorter-term investors can also avail of ETFs to improve their liquidity - they can trade intra-day at near NAV quotes.

The ETFs are also more economical for the investor. Apart from being highly transparent investment vehicles, The ETFs charge lower annual expenses. Over the long term, these cost advantages can compound into a significant difference for the investor.

M. Quantum Gold Fund

Quantum Gold Fund is an open ended Exchange Traded mutual fund scheme tracking domestic market prices of gold through investments in physical Gold. The investment objective of the scheme is to generate returns that are in line with the performance of gold and gold related instruments, subject to tracking errors. The scheme invests at least 90% of its net assets in physical gold.

N. How Quantum Gold Fund Works:



Quantum Gold Fund is available in denominations corresponding to as low as 1/2 gram of gold per unit.

Quantum Gold Fund units can be bought and sold like an equity share on the exchange through any broker member’s terminal. Units purchased will get credited to investor’s demat account.

Units can be bought/ sold at real time prices closely corresponding with the movement in gold prices as opposed to end of the day prices.

It offers investors a smart way of investing in the gold bullion without the necessity of actually physically holding gold and storing it. It provides investors as an excellent means for asset allocation by diversification into gold bullion with relative ease.

III. UNITS AND OFFER

This section provides details you need to know for investing in the scheme.

A. NEW FUND OFFER (NFO)

<p>New Fund Offer Period This is the period during which a new scheme sells its units to the investors.</p>	<p>NFO opens on _____: NFO closes on _____:</p> <p>The Trustee/AMC reserves the right to extend the closing date of the New Fund Offer period subject to the condition that the subscription to the New Fund Offer shall not be kept open for more than 30 days.</p>
<p>New Fund Offer Price: This is the price per unit that the investors have to pay to invest during the NFO.</p>	<p>The units being offered will have a face value of Rs. 10 per unit</p>
<p>Minimum Amount for Application in the NFO</p>	<p>Rs.500 /- and in multiple of Re.1 thereafter</p>
<p>Minimum Target amount This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 6 weeks, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of six weeks from the date of closure of the subscription period.</p>	<p>Rs. 1,00,000 (Rupees One Lac)</p>

Maximum Amount to be raised (if any) This is the maximum amount which can be collected during the NFO period, as decided by the AMC.	There is no maximum amount to be collected under the scheme during the NFO period.
Plans / Options offered	The Scheme offers only one option - Growth Option . The AMC reserves the right to introduce a new Option / Investment Plan at a later date.
Dividend Policy	The Scheme does not offer any dividend option / plan.
Allotment	All Applicants whose cheques towards purchase of Units have been realised will receive a full and firm allotment of Units, provided that the applications are complete in all respects and are found to be in order. The Trustee retains the sole and absolute discretion to reject any application. The process of allotment of Units in demat and physical mode and mailing of account statements reflecting the allotments will be completed within 30 days from the date of closure of the New Fund Offer Period. Allotment of units will be in demat mode for investors applying through the exchanges and in physical mode for all other cases. Investors who subscribe units in demat mode / physical mode during NFO will be provided with an account statement issued by Quantum Mutual Fund within 30 (Thirty) days from the date of closure of New Fund Offer. Investors who subscribe/redeem units in dematerialized mode subsequently during ongoing offer, the holding statement as issued by the Depository Participant would be deemed to be adequate compliance with requirements of SEBI regarding dispatch of statement of account. Allotment of units and dispatch of allotment advice/account statement to NRIs/FIIs will be subject to RBI approval, if any.
Refund	If the Scheme fails to collect the minimum subscription amount of Rs 1 Lac (Rupees One Lac only), the Mutual Fund shall be liable to refund the money (without interest except as provided below) to the applicants. If application is rejected, full amount will be refunded within 6 weeks of closure of NFO. If refunded later than 6 weeks, interest @ 15% p.a. for delay period will be paid and charged to the AMC.

<p>Who can invest This is an indicative list and you are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile.</p>	<p>WHO CAN INVEST?</p> <p>The following persons are eligible and may apply for subscription to the Units of the Scheme (subject, wherever relevant, to purchase of units of mutual funds being permitted under relevant statutory regulations and their respective constitutions):</p> <ol style="list-style-type: none"> 1. Resident adult individuals either singly or jointly (not exceeding three);or on an Anyone or Survivor basis. 2. A Hindu Undivided Family (HUF) through its Karta 3. An Association of Persons or a body of individuals whether incorporated or not. 4. Minors through parent/legal guardian; 5. Partnership Firms; 6. Companies, Bodies Corporate, and societies registered under the Societies Registration Act,1860; 7. Banks & Financial Institutions; 8. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and Private trusts authorised to invest in mutual fund schemes under their trust deeds; 9. Non-Resident Indians (NRIs/) Persons of Indian origin residing abroad (PIO) on repatriation basis or on non-repatriation basis; 10. Foreign Institutional Investors (FIIs) registered with SEBI on repatriation basis; 11. Army, Air Force, Navy and other para-military units and bodies created by such institutions; 12. Scientific and Industrial Research Organisations; 13. Multilateral Funding Agencies/Bodies Corporate incorporated outside India with the permission of Government of India/Reserve Bank of India; 14. Other schemes of Mutual Funds registered with SEBI subject to the conditions and limits prescribed by SEBI Regulations; 15. Trustee, AMC or Sponsor or their associates may subscribe to Units under the Scheme; 16. Such other individuals/institutions/body corporate etc., as may be decided by the Mutual Fund from time to time, so long as wherever applicable they are in conformity with SEBI Regulations.
	<p>WHO CANNOT INVEST?</p> <p>It should be noted that the following persons cannot invest in the Scheme(s):</p> <ol style="list-style-type: none"> 1. Any person who is a Foreign national. 2. Overseas Corporate Bodies (OCBs) shall not be allowed to invest in the Scheme. These would be firms and societies, which are held directly or indirectly but ultimately to the extent of at least 60% by NRIs and trusts in which at least 60% of the beneficial interest is similarly held irrevocably by such persons (OCBs). 3. Non-Resident Indians residing in the USA and Canada or an FATF (Financial Action Task Force) non-compliant country/territory.

The Fund reserves the right to include/exclude new/existing categories of Investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any.

Note:

1. In case of application under a Power of Attorney or by a limited company or a corporate body or an eligible institution or a registered society or a trust fund, the original Power of Attorney or a certified true copy duly notarised or the relevant resolution or authority to make the application as the case may be, or duly notarised copy thereof, alongwith a certified copy of the Memorandum and Articles of Association and/or bye -laws and/or trust deed and/or partnership deed and Certificate of Registration should be submitted. The officials should sign the application under their official designation. A list of specimen signatures of the authorised officials, duly certified/attested should also be attached to the Application Form. In case of a Trust/Fund it shall submit a resolution from the Trustee(s) authorising such purchases and Repurchase/Redemptions.

Applications failing to fulfill the above-stipulated conditions are liable to be rejected

2. Returned cheques are not liable to be presented again for collection, and the accompanying application forms are liable to be rejected. In case the returned cheques are presented again, the necessary charges, if any, are liable to be debited to the investor.
3. No request for withdrawal of application made during the New Fund Offer Period will be entertained.
4. RBI has vide Schedule 5 of the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000, granted a general permission to NRIs/Persons of Indian Origin residing abroad (PIOs) and FIIs for purchasing/Repurchasing/Redeeming Units of the mutual funds subject to conditions stipulated therein.

All cheques and bank draft accompanying the application form should contain the application form number on its reverse. It is mandatory for every applicant to provide the bank, branch, address, account type and number as per SEBI requirements and any Application Form without these details will be treated as incomplete. Such incomplete application will be rejected.

Where can you submit the filled up applications.	<p>Applications complete in all respects, can be submitted at:</p> <ul style="list-style-type: none"> - Karvy Computershare Private Limited, Karvy Registry House, H.No. 8-2-596, Avenue 4, Street No. 1, Banjara Hills, Hyderabad – 500 034 or its Investor Services Centers details mentioned on back cover page of this SID. - Quantum Asset Management Company Private Limited 505, 5th Floor, Regent Chambers, 1st Floor, Nariman Point, Mumbai – 400 021 - The Investor who is registered with the AMC to invest online through the website of the AMC can apply online. . - Investors can also purchase units of the Scheme during NFO by placing an order with the members (stock brokers) of stock exchanges. These members (Stock Brokers) would be availing the platform / mechanism provided by the stock exchanges for placing an order for purchase / redemption of units of the Scheme. .
How to Apply	Please refer to the SAI and Application form.
Listing	It is not proposed to list the units issued under this scheme. However, the Mutual Fund may at its sole discretion list the Units on one or more stock exchanges at a later date.
Special Products /facilities available during the NFO	No Systematic Investment Plan / Systematic Transfer Plan / Systematic Withdrawal Plan available during the New Fund Offer Period
The policy regarding Reissue of repurchased units, including the maximum extent the manner of reissue, the entity (the Scheme or the AMC) involved in the same.	Presently, AMC does not intend to re-issue the units once redeemed. The number of units held by the unit holder in demat mode or in physical mode will stand reduced by the numbers of units redeemed.

<p>Restrictions, if any, on the right to freely retain or dispose of units being offered.</p>	<p>In conformity with the guidelines and notifications issued by SEBI / government of India / any other Regulatory Agencies from time to time, as applicable, Units under the Scheme may be offered as security by way of a lien / charge in favour of scheduled banks, financial institutions, non-banking finance companies, or any other body. The Registrar will note and record the lien against such Units. A standard form for this purpose is available on request with the Registrar. The Unit Holder will not be able to redeem / switch Units under lien until the lien holder provides written authorisation to the AMC/Mutual Fund/Registrar that the lien is discharged. As long as Units are under lien, the lien holder will have complete authority to exercise the lien, thereby redeeming such Units and receiving payment proceeds. In such instance, the Unit Holder will be informed by the Registrar through an account statement. In no case will the Units be transferred from the Unit Holder to a lien holder. Dividends declared on units under lien will be paid / reinvested to the credit of the Unit Holder and not the lien holder. The Units of the Scheme are not transferable. In view of the same, additions/deletions of names will not be allowed under any folio of the Scheme. The above provisions in respect of deletions of names will not be applicable in case of death of Unit Holder (in respect of joint holdings) as this is treated as transmission of Units and not transfer.</p>
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B. ONGOING OFFER DETAILS

<p>Ongoing Offer Period</p> <p>This is the date from which the scheme will reopen for subscriptions/redemptions after the closure of the NFO period.</p>	<p>Within 30 days of the date of Closure of the NFO.</p>
<p>Ongoing price for subscription (purchase)/switch-in (from other schemes/plans of the mutual fund) by investors. This is the price you need to pay for purchase/switch-in. Example: If the applicable NAV is Rs. 10, entry load is 2% then sales price will be: $Rs. 10 * (1+0.02) = Rs. 10.20$</p>	<p>At the applicable NAV.</p>
<p>Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors. This is the price you will receive for redemptions/switch outs. Example: If the applicable NAV is Rs. 10, exit load is 2% then redemption price will be: $Rs. 10 * (1-0.02) = Rs. 9.80$</p>	<p>At the applicable NAV subject to the prevailing exit load.</p>
<p>Cut off timing for subscriptions/ redemptions/ switches. This is the time before which your application (complete in all respects) should reach the official points of acceptance.</p>	<p>The cut-off times for determining Applicable NAV's for subscription, redemptions and switch-outs to be made at the Investor Service Centers/Designated Collection Centers (designated as 'Official Points of Acceptance' from time to time) are as per the details given below:</p> <p>(a) Where the application for subscription/ redemption / switch request is received at the official point of acceptance on a business day with a local cheque or demand draft payable at par at the place where it is received:</p> <p>Upto 3:00 p.m. Closing NAV of the day of receipt of application After 3:00 p.m. Closing NAV of the Next Business Day</p> <p>(b) Where the application is received on a business day with an outstation cheque or demand draft which is not payable at par at the place where it is received, the applicable NAV shall be the closing NAV of the day on which the cheque or demand draft is credited.</p>

	<p>(c) Where the application is received via post or courier at any of the official point of acceptance / Investor Services Centers, the date & time of receipt of the post or courier will not be considered for reckoning the application as having been accepted. An application will be considered accepted only when it is time stamped at the official point of acceptance / Investor Services Centers.</p>	
<p>Where can the applications for purchase/redemption switches be submitted?</p>	<p>Applications complete in all respects, can be submitted at:</p> <ul style="list-style-type: none"> - Karvy Computershare Private Limited, Karvy Registry House, H.No. 8-2-596, Avenue 4, Street No. 1, Banjara Hills, Hyderabad – 500034 or its Investor Services Center details mentioned on back cover page of this SID. - Quantum Asset Management Company Private Limited 505,5th Floor, Regent Chambers, 1st Floor, Nariman Point, Mumbai – 400 021; - The Investor who is registered with the AMC to invest online through the website of the AMC can apply online for purchase / redemption / switches. - Investors can also purchase/redeem units of the Scheme by placing an order for purchase/redemption with the members (Stock Broker) of stock exchanges. These members (Stock Brokers) would be availing the platform / mechanism provided by the stock exchanges for placing an order for purchase / redemption of units of the Scheme. . 	
<p>Minimum Application Amount</p>	<p>Minimum amount for Purchase:</p>	
	Initial Purchase (Non-SIP)	Rs. 500 /- and in multiples of Re. 1 thereafter
	Additional Purchase (Non – SIP)	Rs. 100 /- and in multiples of Re. 1 thereafter
	SIP Purchase (Monthly)	Rs. 500 /- and in multiples of Re.1 thereafter (subject to a minimum of 6 SIP installments of Rs. 500/- each)
	SIP Purchase (Daily)	Rs.100 /- and in multiples of Rs.100 thereafter for Minimum Investment Duration for 6 months.

	<p>Minimum Amount for Redemption:</p> <p>Rs. 500 or account balance whichever is less. .</p> <p>Minimum Amount for Switches:</p> <p>Rs.500 and multiples of Re.1 thereafter</p>
<p>Minimum balance to be maintained and consequences of non maintenance.</p>	<p>Investors may note that the AMC at its sole discretion may close a Unitholder's account after giving notice of 30 days, if at the time of any part Repurchase, the value of balance Units (represented by the Units in the Unitholder's account if such Repurchase/Redemption/Switch were to take place, valued at the applicable Repurchase/Redemption Price), falls below the minimum amount of Rs. 500/-.</p>
<p>Special Products available</p>	<p>1. Systematic Investment Plan (SIP)</p> <p>This facility enables Unitholders to save and invest periodically over a long period of time. Any unitholder can avail of this facility. .</p> <p>The following two facilities are available under the Systematic Investment Plan.</p> <p>(a) Monthly SIP</p> <ol style="list-style-type: none"> 1. The investor needs to provide the first cheque / Demand Draft with the purchase application. The date of the first cheque shall be the same as the date of the application. The remaining payment instructions (minimum 5 additional payment instructions / Cheque) shall be either for the 5th, 15th or 25th day of each month in the SIP application form. Provided there is a minimum period of 30 days after the first payment instructions). However if no date is selected, the sale will be made on the 15th of each month. 2. The first sale may be made on a day other than the SIP cycle date indicated by the investor and the applicable NAV in such first sale shall be the NAV based on the date and time of receipt of application along with the cheque. 3. SIP shall be started subject to realization of the first installment. Purchases can be made on a monthly basis. 4. All the payment instructions (including the first cheque) shall be of equal amounts.

5. The minimum amount for every installment shall be Rs. 500 and in multiple of Re. 1- thereafter. There is no upper limit for individual installments / aggregate investment made under Monthly SIP.

6. The minimum number of installments for Monthly SIP will be 6.

(b) Daily SIP

1. The investor need to provide the first cheque / Demand Draft with the purchase application.

2. The minimum amount for every installments shall be Rs. 100 /- and in multiples of Rs.100 thereafter. There is no upper limit for individual installments / aggregate investment made under Daily SIP.

3. The minimum investment duration will be 6 months.

4. This facility is available only by availing through the Electronic Clearing System. There shall be a gap of at least 30 working days between the first cheque / Demand Draft and the first installment through Electronic Clearing System

5. This facility is available only on Business Days.

The units will be allotted in both the facilities to the investor at applicable NAV of the respective Business dates on which the investment are sought to be made as per the applicable cut-off timing. However if any of the dates on which an investment is sought to be made is non Business Day, the units will be allotted at the Applicable NAV on the next Business Day in case of Monthly SIP and in case of Daily SIP only investments sought for business days would be processed.

Investor will have the right to discontinue SIP at any time, if they so desire. The request for discontinuation of SIP should be submitted to any of the Investor Services Centers at least 15 Business Days in advance..

The AMC may also based on cheque authorization received from the Unitholder approach the Unitholder's bank for setting up standing instruction for remittance of the stated SIP amount at stated intervals in favor of the Fund. In case the bank fails to take cognizance of the cheque authorisation, the Unitholder may be requested to re-send post-dated cheques. In case any particular date of the post dated cheque falls on a holiday the immediate next business day will be considered for this purpose. The Unitholder's account will be credited with the number of units at the applicable Sale Price. Unitholder may also leave a standing instruction with his/her bank to periodically remit a fixed sum from

his/her account into the Scheme. A Unitholder should note that the market value of the Scheme's units is subject to fluctuation. Before going in for the Systematic Investment Plan, the Unitholder should keep in mind that the SIP does not assure a profit or protect against a loss.

In case of investments under SIP, if 2 or more consecutive payment instructions provided by the investor/unitholder are dishonored for either insufficiency of funds or as a result of a stop payment instruction issued by the investor/unitholder, the AMC reserves the right to discontinue the SIP facility provided to the investor/unitholder.

The trustees reserves the right to change/modify the terms and conditions for SIP.

2. Systematic Withdrawal Plan

This facility enables the Unit Holders to withdraw sums from their Unit accounts in the Scheme at periodic intervals through a one-time request. The withdrawals can be made monthly /quarterly on any date specified by the Unit Holder, subject to that day being a Business Day. The minimum amount in rupees for withdrawal under the SWP facility shall be Rs.500 /- and multiple of Re. 1 thereafter . The withdrawals will commence from the start date mentioned by the Unit Holder in the Application Form for the facility. The Units will be redeemed at the Applicable NAV of the respective dates on which such withdrawals are sought.

However, if any of the dates on which the Redemption is sought is a non Business Day, the Units will be redeemed at the Applicable NAV of the next Business Day plus applicable Exit Load, if any.

3. Systematic Transfer Plan

This facility enables Unit Holders to transfer fixed amounts from their accounts in the Scheme to the other schemes (other than exchange traded fund) launched by the Mutual Fund from time to time. The Minimum amount for each transfer shall be Rs. 500/- and in multiple of Re.1/ thereafter. The transfers under this facility can be made on a weekly/fortnightly/monthly basis. The provision of minimum Purchase/Redemption amount with respect to the Scheme will not be applicable for transfers made under this facility. The transfer will commence from the date mentioned by the Unit Holder in the Application Form for the facility and will take place every week/fortnight/month on the day specified by the Unit Holder. The Units will be allotted / redeemed at the Applicable NAV of the respective Business Day of the Scheme to which such investments / withdrawals are sought from the Scheme. In case the day on which the investment / withdrawal is sought to be made, is not a Business Day for the Scheme, then the application for the facility will be deemed to have been received on the immediately following Business Day.

	<p>SWITCHING OPTION</p> <p>Unit holders under the Scheme have the option to switch part or all of their investments from one plan / options of the scheme to another plan / option of the schemes of Quantum Mutual Fund subject to terms and conditions of the respective scheme. The switch will be affected by way of redemption of units from one option of a scheme and a reinvestment of the redemption proceeds in the other option of such scheme and accordingly, to be effective, the switch must comply with the redemption rules and issue rules of the Scheme.</p>
<p>Lien on Units for Loans</p>	<p>The Units issued under the Scheme can be transferred, assigned or pledged in conformity with the guidelines and notifications issued by SEBI / government of India / any other regulatory body from time to time, Units under the Scheme may be offered as security by way of a lien / charge in favour of scheduled banks, financial institutions, non-banking finance companies (NBFCs) or any other body. The Registrar and Transfer Agent will note and record the lien against such Units. A standard request letter for this purpose is available on request with the Registrar and Transfer Agent or the AMC. The Unit Holder will not be able to redeem / switch Units under lien until the lien holder provides written authorization to the Mutual Fund that the lien / charge may be vacated.</p> <p>As long as Units are under lien, the lien holder will have complete authority to exercise the lien, thereby redeeming such Units and receiving payment proceeds. In such instance, the Unit Holder will be informed by the Registrar and Transfer Agent through an account statement. In no case will the Units transferred from the Unit Holder to the lien holder.</p>
<p>Accounts Statements</p>	<p>For normal transactions (other than SIP/STP/SWP) during ongoing sales and repurchase:</p> <ul style="list-style-type: none"> • The AMC shall issue to the investor whose application (other than SIP/STP/SWP) has been accepted, an account statement specifying the number of units allotted within 10 business days from the date of the transaction date. If a request is received from the Unitholders, the account statement reflecting the new or additional subscriptions as well as Redemptions/Switch of Units shall be dispatched within 10 working days from the receipt of the request. • For those unitholders who have provided an e-mail address, the AMC will send the account statement by e-mail. • The unitholder may request for a physical account statement by writing/calling the AMC/ISC/R&T to any of the official points of acceptance specified in this Scheme Information Document.

	<ul style="list-style-type: none"> • Investors who subscribe/redeem units in dematerialized mode, the holding statement as issued by the Depository Participant would be deemed to be adequate compliance with requirements of SEBI regarding dispatch of statements of account. <p>For SIP transactions;</p> <ul style="list-style-type: none"> • Account Statement for SIP , SWP and STP will be dispatched once every quarter ending March, June, September and December within 10 working days of the end of the respective quarter. • A soft copy of the Account Statement shall be mailed to the investors under SIP/STP/SWP to their e-mail address on a monthly basis, if so mandated. • However, the first Account Statement under SIP/STP/SWP shall be issued within 10 working days of the initial investment/transfer. • In case of specific request received from the investors, the Mutual Fund shall provide the account statement (SIP/STP/SWP) to the investors within 5 working days from the receipt of such request without any charges. <p>Annual Account Statement:</p> <ul style="list-style-type: none"> • The Fund shall provide the Account Statement to the Unitholders who have not transacted during the last six months prior to the date of generation of account statements. The Account Statement shall reflect the latest closing balance and value of the Units prior to the date of generation of the account statement. • The account statements in such cases may be generated and issued along with the Portfolio Statement or Annual Report of the Scheme. • Alternately, soft copy of the account statements shall be mailed to the investors' e-mail address, instead of physical statement, if so mandated. <p>Investors holding units in demat mode</p> <p>Investors who subscribe/redeem units in dematerialized mode, the holding statement as issued by the Depository Participant would be deemed to be adequate compliance with requirements of SEBI regarding dispatch of statements of accounts.</p>
Dividend	The Scheme does not offer any dividend option / plan.

<p>Redemption</p>	<p>The redemption or repurchase proceeds shall be dispatched to the unitholders within 10 working days from the date of redemption or repurchase.</p> <p>If the redemption request amount exceeds the balance lying to the credit of the Unit Holder's said account, then the fund shall redeem the entire amount lying to the credit of the Unit Holder's account in that Scheme/Plan/option.</p> <p>The minimum amount in rupees for Redemption shall be Rs. 500/- (Rupees five hundred only) or account balance whichever is less.</p> <p>The Trustee may mandatory redeem units of any unitholders in the event that it is found that the unitholders has submitted information either in the application or otherwise that is false, misleading or incomplete or units are held by a unitholders in breach of the regulation.</p> <p>Units can be redeemed (sold back to the Mutual Fund) at the Redemption Price during the Ongoing Offer Period.</p>
<p>Delay in payment of redemption / repurchase proceeds</p>	<p>The Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum).</p>

C. PERIODIC DISCLOSURES

<p>Net Asset Value</p> <p>This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.</p>	<p>The Mutual Fund shall declare the Net asset value of the scheme for every business day on AMFI's website www.amfiindia.com and also on its website www.QuantumAMC.com / www.QuantumMF.com by 10 a.m of the next Business day.</p> <p>The NAV shall be calculated for all business days and released to the Press with one day lag with an asterix explaining that the NAVs are with one day/or the actual time lag .</p>
<p>Half yearly Disclosure: Portfolio / Financial Results :</p> <p>This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.</p>	<p>The Fund shall before the expiry of 1 month from the close of each half year, that is as on 31 March and 30 September, publish its unaudited financial results in one English daily newspaper circulating in the whole of India and in a newspaper published in the language of the region where the Head Office of the Fund is situated and update the same on the AMC's website at www.QuantumAMC.com / www.QuantumMF.com and on AMFI's website at www.amfiindia.com, within 1 month from the close of each half year, in the formats as prescribed by SEBI.</p> <p>Further the Fund shall also disclose the half-yearly scheme portfolios on its web site at www.QuantumAMC.com / www.QuantumMF.com and on AMFI web site (www.amfiindia.com) in the prescribed format before the expiry of one month from the close of each half-year.</p> <p>The Fund shall before the expiry of one month from the close of each half year (31st March and 30th September) send to the Unitholders a complete statement of portfolios or if such statement is not sent to the Unitholders, it will be published by way of an advertisement in one English daily circulating in the whole of India and in a newspaper published in the language of the region where the head office of the mutual fund is situated.</p>
<p>Half Yearly Results</p>	<p>The mutual fund and Asset Management Company shall before the expiry of one month from the close of each half year that is on 31st March and on 30th September, publish its unaudited financial results in one national English daily newspaper and in a regional newspaper published in the language of the region where the Head Office of the mutual fund is situated.</p>
<p>Annual Report</p>	<p>Scheme wise Annual Report or an abridged summary thereof shall be mailed to all unitholders within four months from the date of closure of the relevant accounts year i.e. 31st March each year.</p>
<p>Associate Transactions</p>	<p>Please refer to Statement of Additional Information (SAI)</p>
<p>Repurchase and Sale Price-Limits</p>	<p>The repurchase price shall not be lower than 93% of the NAV and the sale price shall not be higher than 107% of the NAV and the difference between the repurchase price and sale price shall not exceed 7% on the sale price.</p>

<p>Taxation The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes. (mention the tax rates as per the applicable tax laws)</p>	<p>(a) Tax on Divided Distribute *</p> <p>1. Resident Investors - NIL</p> <p>2. Non Resident Investor – NIL</p> <p>3. Mutual Fund</p> <p>(a) 12.50% on income distributed to any person being an individual or HUF</p> <p>(b) 20% on income distributed to any other person</p>		
	<p>(b) Tax on Capital Gains *</p> <p>1. Resident Individuals & HUF</p> <p>2. FII's / Overseas Financial Organisations</p> <p>3. Partnership Firm</p> <p>4. Non Resident Indians</p> <p>5. Indian Companies</p> <p>6. Foreign Companies</p>	<p>Long Term</p> <p>20% with Indexation or 10% without Indexation</p> <p>10% without Indexation</p> <p>20% with Indexation or 10% without Indexation</p> <p>20% or alternative tax calculation option u/s 112 of the Income Tax Act, if applicable</p> <p>20% with Indexation or 10% without Indexation</p> <p>20% with Indexation or 10% without Indexation</p>	<p>Short Term</p> <p>Maximum 30%</p> <p>30%</p> <p>30%</p> <p>30%</p> <p>30%</p> <p>40%</p>

* The mentioned Tax Rates shall be increased by applicable surcharge, if any Education Cess @ 2% and Secondary higher education cess @ 1%. This shall apply to all the categories of tax payers. For further details on Taxation please refer the clause of Taxation of SAI.

Investor services	Mr. Malay Vora Investor Relations Officer Quantum Asset Management Company Private Limited 505, Regent Chambers, 5 th Floor, Nariman Point, Mumbai – 400 021 Phone : (91) (22) 22875923 Fax : (91) (22) 22854318 E-mail : investorrelations@QuantumAMC.com
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D. COMPUTATION OF NAV

Market or Fair Value of Scheme's investments (+) Current Assets (-) Current Liabilities and Provisions Divided by No. of Units outstanding under Scheme on the valuation date,

The first NAV will be calculated not later than 30 days from the date of closure of NFO. The NAV shall be calculated for every Business Day and announced by next Business day up to 10.00 a.m. The valuation of the Scheme's assets and calculation of the Scheme's' NAV shall be subject to audit on an annual basis and subject to such regulations as may be prescribed by SEBI from time to time.

NAV shall be rounded off to the fourth decimal.

IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the schemes.

A. NEW FUND OFFER (NFO) EXPENSES

The AMC shall pay all expenses including but not limited to any fees payable for any advice required by it in connection with the performance of its services hereunder including all remuneration and other sums payable for any reason to any person, firm, company or institution to whom the whole or any part of the AMC's functions hereunder have been delegated (such delegation shall always be subject to the approval of the Trustee and under supervision and at the responsibility of the AMC).

The above initial issue expenses will not be charged to the scheme and the AMC will bear such expenses. The entire amount subscribed by the investor in the Scheme in the New Fund Offer will be available for investment.

B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating of the Scheme. The annual recurring expenses of the Scheme shall be borne by the AMC. The AMC shall not charge any investment management fees.

However, as provided by SEBI Circular no. MFD/CIR NO. 04/11488/2003 dated June 12, 2003 investors are informed that they shall bear the recurring expenses of the underlying scheme in which the Scheme will make the investments. The recurring expenses of the underlying scheme would be subject to the SEBI Regulation.

C. LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the Scheme. This amount may be used by the AMC to take care of marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC www.QuantumAMC.com / www.QuantumMF.com or may call at (toll free no. 1-800-22-3863).

Type of Load	Load chargeable (as %age of NAV)
Entry	NIL
Exit	1.5 % if exit before 1 year from the date of allotment

Bonus units and units issued on reinvestment of dividends shall not be subject to entry and exit load.

All loads including Contingent Deferred Sales Charge (CDSC) for the Scheme shall be maintained in a separate account and credited to the Scheme immediately. The AMC will not use the amount of load collected for marketing and selling expenses.

The investor is requested to check the prevailing load structure of the scheme before investing. Any imposition or enhancement in the load shall be applicable on prospective investments only. However the AMC shall not charge any load on issue of bonus units and units allotted on reinvestment of dividend for existing as well as prospective investors. For any change in load structure AMC will issue an addendum which shall be attached to the SID and key information memorandum (KIM) and display it on the website/Investor Service Centers. The introduction of exit load along with the details may be stamped in the acknowledgement slip issued to the investors on submission of the application form and may also be disclosed in the statement of accounts issued after introduction of such loads. Further a public notice shall be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language or the region where the head office of the mutual fund is situated.

D. WAIVER OF LOAD FOR DIRECT APPLICATIONS

Quantum Mutual Fund does not charge any entry load and sells its units directly to the investors

V. RIGHTS OF UNITHOLDERS

Please refer to SAI for details.

VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

1. Details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.

Quantum Advisors Pvt.Ltd (Sponsor): Nil.

Trustee Company: Nil

AMC: Nil

Associates: Nil

2. Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party. The details of the violation shall also be disclosed.

Sponsor: Nil.

Trustee Company: Nil

AMC: Nil

Associates: Nil

3. Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.

Trustee Company : Nil

AMC : Nil

Associates: Nil

Sponsor : Nil except the following:

The Sponsor has filed a suit against a Company by the name of Quantum Securities Private Limited (QSPL) in July, 2002 in the Mumbai High Court for passing of the Company's name "Quantum" as its own, resulting in confusion in the minds of general public.

The Company could not obtain interim relief sought by it, on the ground of delay as QSPL was using the word " Quantum" in its Company name since the year 1992. The said suit is however still pending for final disposal.

The mark "Quantum" has been registered by the Company in Class 16 under number 536926B since 14th September, 1990. The said registration has been continuously renewed and is presently in force. The Company has also applied for registering the "Quantum" mark as a service mark under Class 36 for use in respect of financial services.

4. Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed.

Sponsor: Nil.

Trustee Company : Nil

AMC : Nil

Associates: Nil

The Trustees have approved this Scheme Information Document in their meeting held on February 5, 2010 and have ensured that this Scheme is a new product offered by Quantum Mutual Fund and is not a minor modification of the existing Schemes / Fund / Product.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.